

ITEM NO.2

COURT NO.3

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 34207/2018

(Arising out of impugned final judgment and order dated 05-10-2017 in CRA No. 205/2014 passed by the High Court Of Gujarat At Ahmedabad)

ZAKIA AHSAN JAFRI & ANR.

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ANR.

Respondent(s)

(IA No. 154256/2018 - CONDONATION OF DELAY IN FILING  
IA No. 154257/2018 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS  
IA No. 173677/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES  
IA No. 161337/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES  
IA No. 154254/2018 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 10-11-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Kapil Sibal Sr. Adv.  
Mr. Mihir Desai Sr. Adv.  
Ms. Aparna Bhat, AOR  
Ms. Karishma Maria, Adv  
Mr. Nizam Pasha, Adv.  
Mr. Aditya Pujari, Adv.  
Mr. Raghav Tankha, Adv.  
Mr. Mihir Joshi, Adv.

For Respondent(s)

Mr. Tushar Mehta, Ld. S.G  
Mr. Mukul Rohatgi Sr. Adv.  
Mr. Maninder Singh Sr. Adv.  
Ms. Kanu Agrawal, Adv.  
Ms. Deepanwita Priyanka, AOR  
Mr. Aniruddha P. Mayee, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard-in-part.

For further arguments, list this matter tomorrow, i.e.  
11.11.2021.

(DEEPAK SINGH)  
COURT MASTER (SH)

(VIDYA NEGI)  
COURT MASTER (NSH)